



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

REVENUE DEPARTMENT.

NOTIFICATION.

The 28th May 1942.

No. 1315—La-17-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land described below required for diversion of Gunupur-Gudari road in village Gumada in the Gunupur taluk in the district of Koraput.

SCHEDULE.

District—Koraput.

Taluk—Gunupur.

Village—Gumada.

Description of land, wet or dry, inam or poramboke, with survey or paimash number—Service inam wet and dry.

Name of owner—Bidyadhara Satyanarayana.

Name of owner or occupier—Plot Nos. 1 and 2—Killana Savara Naidu and 3—Bidyadhara Satyanarayana.

Boundaries of the land required to be taken up—

North—Gumada village and Public Works Department road,

East—Killana Savara Naidu's wet land,

South—Killana Savara Naidu's wet land,

West—Old damaged Public Works Department road.

Approximate extent to be taken up—Acre 0.75 cents.

Whether waste or arable—Arable.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 4th June 1942.

No. 3018-D.(C).—In exercise of the powers conferred by clause (e) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that all persons carrying on wholesale business in sugar in the Province of Orissa shall furnish direct to the Price Control Officer, Orissa, twice every month, that is, not later than the 1st and 15th of every month, returns of the stocks of sugar held by them on or about those two dates respectively in such form and in such manner as the Price Control Officer, Orissa, may direct from time to time.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 2nd June 1942.

No. 2931—JI-55/42-J.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Prisoners (Amendment) Ordinance, 1942 (XV of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.